

(65)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A. 1270/95.

Dt. of Decision : 24-10-95.

N. Ramanujam

.. Applicant.

Vs

1. The Union of India - Rep. by
The Chairman, Telecom Commission &
Secretary, Min. of Communications,
Dept. of Telecommunications,
No. 20, Ashoka Road, Sanchar Bhavan,
New Delhi-110 001.
2. The Chief General Manager, Telecom
Maintenance, Southern Telecom Region,
Wavoo Mansion, No.39, Rajaji Salai,
Madras-600 001.
3. S.D.E. Telecom (Traffic Trials)
Southern Telecom Region, 6-1-85/10,
11th Floor, Sai Nilayam, Saifabad,
Hyderabad-500 004.

.. Respondents.

Counsel for the Applicant : Mr. K.S.R. Anjaneyulu

Counsel for the Respondents : Mr. N.R. Deveraj, Sr. CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

OA 1270/95.

Dt. of Order: 24-10-95.

(Order passed by Hon'ble Justice Shri V.Neeladri Rao,
Vice-Chairman)

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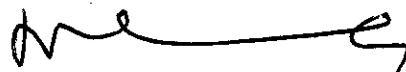
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The applicant herein filed OA 1481/94 on the file of this Bench praying for fixation of his seniority over and above Mr.Siva Sankar Pillai on the ground that he passed the qualifying examination prescribed for promotion to the TES Group-B earlier to the year of the Sivasankara Pillai and for a consequential direction to the respondents to step up his pay as that of Mr.Sivasankara Pillai, which was Rs.3,600/-, by the date of that O.A.

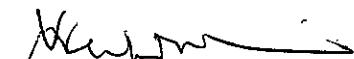
2. This O.A. was filed praying for a direction to the Respondents to step up his pay as that of R.V.Kulkarni i.e. Rs.3,125/- on the ground that he is admittedly senior to the ^{Mr.} R.V.Kulkarni and the pay of R.V.Kulkarni is more as ^{he} got the benefit of the increments when he worked in the officiating capacity in the promotion post in Maharashtra.
3. While the consequential relief claimed in OA 1481/94 is by way of stepping up the pay, the sole relief claimed in this O.A. is also stepping up of pay.
4. Heard Shri K.S.R.Anjaneyulu, learned counsel for the applicant and Shri N.R.Devraj, learned standing counsel for the Respondents.
5. O.A.1481/94 is still pending. In view of the relief claimed in this O.A. and the consequential relief claimed

in O.A.1481/94, the proper course to avoid multiplicity of proceedings is to apply for amendment of OA 1481/94 to claim this relief for stepping up, for it can be ultimately decided whether the applicant is entitled to stepping up of pay as that of Mr.Siva Sankara Pillai or that of Mr.R.V.Kulkarni or whether he is not entitled to any stepping up at all.

6. Hence subject to the liberty of the applicant to amend the O.A.1481/94, this O.A. is dismissed at the admission stage itself.//



(R.RANAGARAJAN)
Member (A)



(V.NEELADRI RAO)
Vice-Chairman

Dated: 24th October, 1995.
Dictated in Open Court.

Arb. 24-10-95
Deputy Registrar (J)CC

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To

1. The Chairman, Telecom Commission and Secretary, Ministry of Communications, Dept.of Telecommunications, No. 20, Ashoka Road, Sanchar Bhavan, Union of India, New Delhi-1.
2. The Chief General Manager, Telecom Maintenance, Southern Telecom Region, Wavoo Mansion, No.39, Rajaji Salai, Madras-1.
3. S.D.E.Telem (Traffic Trials) Southern Telecom Region, 6-1-85/10, II Floor Sainilayam, Saifabad, Hyderabad-4.
4. One copy to Mr.K.S.R.Anjaneyulu, Advocate, CAT.Hyd.
5. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

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COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELAKRISHNA
VICE CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN :M(A)

DATED: 24-10-1995

ORDER/JUDGMENT

M.A./R.A./C.A.No.

O.A.No. 1270/95 in

T.A.No. (W.P.No.)

Admitted and Interim directions
Issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm.

